

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

CP No. 05/2005 in OA No.271/1996.

Jaipur, this the 13th day of April, 2005.

CORAM : HON'BLE MR. J.K. KAUSHIK, MEMBER (J).
HON'BLE MR. A. K. BHANARI, MEMBER (A).

Giriraj Prasad,
S/o Shri Murari Lal,
aged about 44 years,
R/o Plot No.5 Nasiya Colony,
Shastri Park, Gangapur City,
District Sawaimadhopur,
Rajasthan.

.... Applicant.

By Advocate : Shri P. P. Mathur.

Vs.

1. Deepak Kumar Gupta,
General Manager,
West Central Railway,
Station Road,
Jabalpur.
2. S. K. Sharma
Divisional Railway Manager (Estt), Kota,
West Central Railways,
Kota.

... Respondents.

By Advocate : Shri Anupam Agarwal

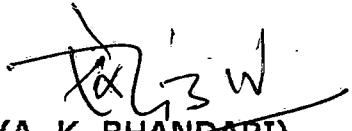
: ORDER (ORAL) :

This CP has been filed complaining non-compliance of the order dated 3.1.2001 Annexure (CP/1). Perhaps this is the second Contempt Petition, the applicant has filed. The respondents have also filed a DB Civil Writ Petition No.3561/2001, wherein their Lordship's of the Hon'ble High Court were pleased to grant the stay order. ~~Incidentally~~ the said writ petition came to be dismissed because of non adherence ^{pre-emptory} to certain ~~premature~~ orders. Now it has been brought to our notice that the writ petition as well as the stay application therein have both been restored vide order dated 11.3.2005 and, therefore, the stay

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order granted earlier has become effective. Learned Counsel for the respondents has submitted that in view of the said position, the CP does not survives.

We have considered the matter and find that the contention raised by the leaned counsel for the respondents do have substance. In this view of the matter the CP does not survives and the notice earlier issued are hereby discharged with no order as to costs. However, the applicant shall be at liberty to get this CP revivewied in case he is so felt advised after the Writ Petition pending before the Hon'ble High Court is finally decided.


(A. K. BHANDARI)

MEMBER (A)


(J. K. KAUSHIK)

MEMBER (J)

P.C./